KARNATAKA ACT NO. 41 OF 2020

The Karnataka State Civil Service (Regulation Of Transfer Of Staff Of Department Of Collegiate Education) (Repeal) Act, 2020

Arrangement of Sections

Sections:

- 1. Short title and commencement
- 2. Repeal and savings
- 3. Repeal of Karnataka Ordinance No. 19 of 2020 and savings

STATEMENT OF OBJECTS AND REASONS

ACT 41 OF 2020.- It is considered necessary to repeal the Karnataka State Civil Services (Regulation of transfer of staff of Department of Collegiate Education) Act, 2012 (Karnataka Act 06 of 2013) to remove the difficulties and hurdles occurred in implementation of the said Act and it is decided to frame rules in this regard under the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990).

As the matter was urgent and both Houses of the State Legislature were not in a session, The Karnataka State Civil Services (Regulation of transfer of staff of Department of Collegiate Education) Ordinance, 2020 (Karnataka Ordinance 19 of 2020) was promulgated to achieve the above object.

This Bill seeks to replace the said Ordinance.

Hence the Bill.

[L.A. Bill No. 46 of 2020, File No. Samvyashae 55 Shasana 2020] [Entry 41 of List II of the Seventh Schedule to the Constitution of India.] [Published in Karnataka Gazette Extra-ordinary No. 479 in part-IVA dated: 19.10.2020]

KARNATAKA ACT NO. 41 OF 2020

(First published in the Karnataka Gazette Extra-ordinary on the 19th day of October 2020)

The Karnataka State Civil Service (Regulation Of Transfer Of Staff Of Department Of Collegiate Education) (Repeal) Act, 2020

(Received the assent of the Governor on the 16th day of October, 2020)

An Act to repeal the Karnataka State Civil Services (Regulation of transfer of staff of Department of Collegiate Education) Act, 2012 (Karnataka Act 06 of 2013);

Whereas, it is expedient to repeal the Karnataka State Civil Services (Regulation of transfer of staff of Department of Collegiate Education) Act, 2012(Karnataka Act 06 of 2013) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy-first year of the Republic of India as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Karnataka State Civil Services (Regulation of transfer of staff of Department of Collegiate Education) (Repeal) Act, 2020.
 - (2) It shall be deemed to have come into force with effect from 28.08.2020.
- **2. Repeal and savings.-** The Karnataka State Civil Services (Regulation of transfer of staff of Department of Collegiate Education) Act, 2012 (Karnataka Act 06 of 2013) (hereinafter referred to as the principal Act) is hereby repealed:

Provided that, such repeal shall not affect,-

- (a) the previous operation of the Act so repealed or anything duly done or suffered thereunder; or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the Act, so repealed; or
- (c) any penalty, forfeiture, or punishment incurred in respect of any offence committed under the Act so repealed; or
- (d) any investigation, legal proceeding, or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid; and any such investigation, legal proceedings or remedy may be instituted, continued or enforced and any such penalty, forfeiture and punishment may be imposed, as if this Act had not been passed.

- **3. Repeal of Karnataka Ordinance No. 19 of 2020 and savings.-** (1) The Karnataka State Civil Services (Regulation of transfer of staff of Department of Collegiate Education) Ordinance, 2020 (Karnataka Ordinance 19 of 2020) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

The above translation of ಕರ್ನಾಟಕ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳ (ಕಾಲೇಜು ಶಿಕ್ಷಣ ಇಲಾಖೆಯ ಸಿಬ್ಬಂದಿಯ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) (ನಿರಸನಗೊಳಿಸುವ) ಅಧಿನಿಯಮ, 2020 (2020ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ: 41) be published in the official Gazette under clause (3) of Article 348 of the Constitution of India

VAJUBHAI VALA GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka,

(K.DWARAKANATH BABU)

Secretary to Government
Department of Parliamentary Affairs
and Legislation